

[Shri Abid Ali]

person who was holding the light was injured slightly. An enquiry held by the Regional Inspector of Mines revealed that the accident was a case of misadventure.

The mine employs about 500 workers and raises 9,000 tons of coal per month. It is under the charge of a 1st class Manager assisted by a 1st class Assistant. The work in the mine was temporarily stopped as certain dams were required to be constructed to prevent danger from inundation. This has now been done and normal work resumed.

Shri Chintamoni Panigrahi (Puri): Sir, incorrect things have been said in this statement. The labourers there have represented six months ago that the mining condition in the mines was not very safe because the manager was cutting down the pillars without sand-stowing. May we know whether a mining inspector from the Government of India really inspected that mine before?

Shri Abid Ali: The mine was inspected in June last. This time also, when the inspector was there some representation was made to him. Some allegations were made, and he says that all of them were enquired into and found baseless.

12.47 hrs.

CENTRAL EXCISES (CONVERSION TO METRIC UNITS) BILL*

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddy): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend certain laws relating to duties of excise for the purpose of introducing metric units in such laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend

certain laws relating to duties of excise for the purpose of introducing metric units in such laws.".

The motion was adopted.

Dr. B. Gopala Reddy: I introduce the Bill.

INDIAN TRADE UNIONS, AMENDMENT) BILL*

The Deputy Minister of Labour (Shri Abid Ali): On behalf of Shri Nanda, I beg to move for leave to introduce a Bill further to amend the Indian Trade Unions Act, 1926.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Trade Unions Act, 1926.".

The motion was adopted.

Shri Abid Ali: I introduce the Bill.

12.08 hrs.

APPROPRIATION (NO. 3) BILL

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri Morarji Desai, I beg to move:[†]

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1958, in excess of the amounts granted for those services and for that year, be taken into consideration."

[†]Introduced with the recommendation of the President.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 18-8-60.

†Moved with the recommendation of the President.

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1958, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shrimati Tarkeshwari Sinha: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.09 hrs.

APPROPRIATION (RAILWAYS)
• NO. 4 BILL

The Minister of Railways (Shri Jagjivan Ram): I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri Jagjivan Ram: Sir, I move that the Bill be passed.

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.11 hrs.

RE: AFFAIRS OF THE PALAI
CENTRAL BANK

Shri Punnoose (Ambalapuzha): Sir, the other day, speaking on the affairs of the Palai Bank the Finance Minister promised to make a statement. I would like to know when we are getting that statement and when we are going to have the discussion in the House.

Mr. Speaker: The Finance Minister is not here. I trust the Finance Minister will be here tomorrow. When he is here the hon. Member may kindly raise this and we may hear him.

Shri Braj Raj Singh (Firozabad): As regards the motion given notice of

*Moved with the recommendation of the President